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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Indokem Ltd.
V/s.
Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SALIL . M . THAKORE	ADVOCATE	Petitioner	
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2.

ORDER

Learned Advocate Mr. Salil Thakore present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner shall file proof of service of copy of application on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with
copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy
of order under acknowledgment.

Petitioner is directed to file letter of authority given to person that issued notice under
section 8 of the code.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 27.11.2017 for objections of Respondent and for hearing before
admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of November, 2017.